

LIR No. 1007/17
Anand Kumar Jha vs. M/s Adventure Securitas Pvt. Ltd.

21.08.2020

Present: None for the parties.

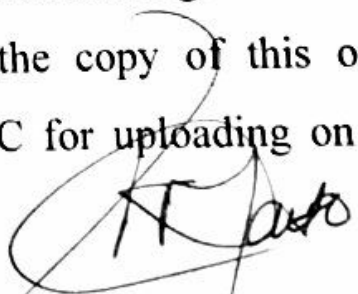
The matter was earlier fixed for 20.05.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 24.03.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

It will last and final opportunity for the management to conclude it's entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 407/19
Ramji vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.


But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 1712/18
Mukesh Sharma vs. M/s Max Healthcare Institute Ltd.

21.08.2020

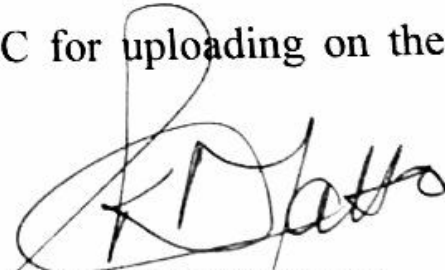
Present: None for the workman.
None for the management No.2.
None for the management No.1. (Defence of the management no.1 has already been struck off).

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 08.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 412/19
Jitendra Manjhi vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

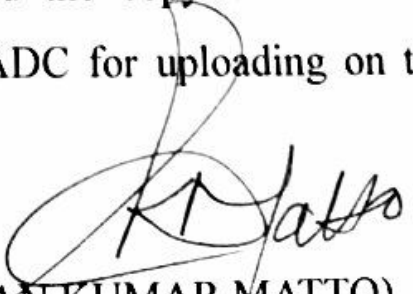
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 1328/16

Smt. Chander Kala vs. Gian International Saran Bag Assoc.

21.08.2020

Present: None for the workwoman.
Management is already exparte.

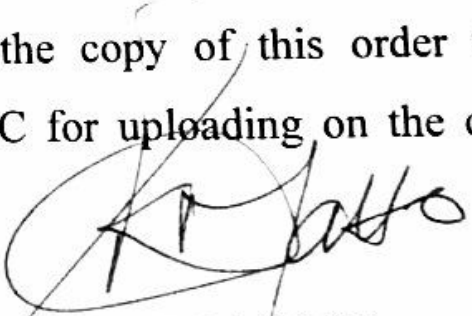
The matter was earlier fixed for 20.05.2020 for exparte final arguments.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 03.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 798/20
Mukesh Kumar Vs M/s Pooja Finelase Ltd

21.08.2020

Present: None for the workman

The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on 29.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 416/19
Mansuk Lal vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

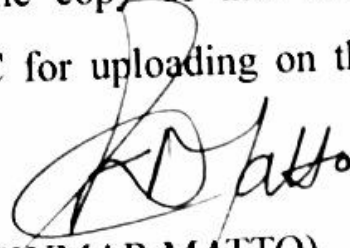
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 1907/19
Ranvir Singh Vs M/s Bajaj Allianz General Insurance
Company Limited

21.08.2020

Present:

Sh. Mukesh Kumar, AR for the workman
None for the management.

The matter was earlier fixed for 20.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 20.04.2020 is received back with the report served, but today, no one has appeared on behalf of the management through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 08.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 418/19
Jitender Kumar Singh vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

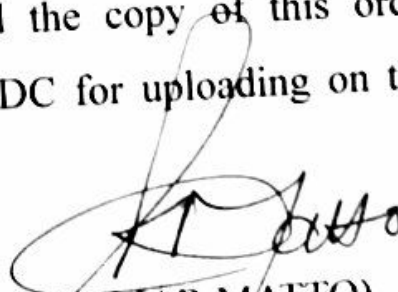
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 716/17
Prakash Chander vs. M/s Sunil Upper

21.08.2020

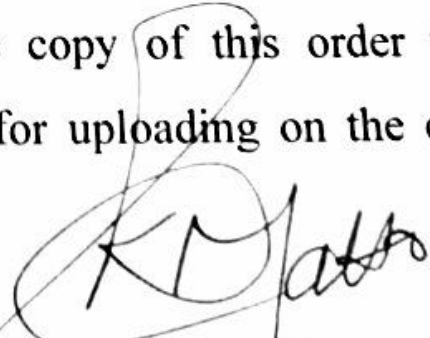
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 20.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 05.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 165/17

Raj Kumar Shishodiya vs. M/s Galaxy Automobiles Pvt. Ltd.

21.08.2020

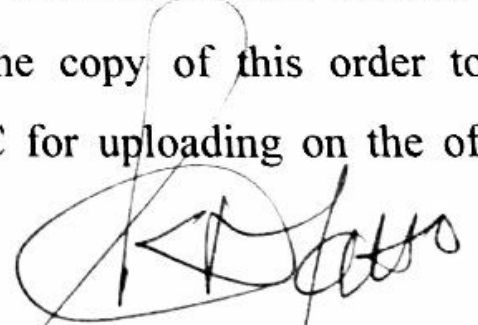
Present: None for the parties.

The matter was earlier fixed for 20.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 07.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 6692/16
Chandrika Paswan vs. M/s AGR Hot Re-Rolling

21.08.2020

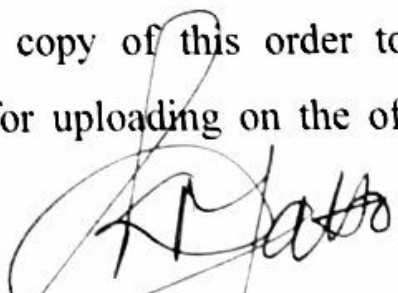
Present: None for the workman.
None for the management No.2 and 3.
Management no.1 is already dropped from the array of parties
vide order dated 04.02.2019.

The matter was earlier fixed for 18.07.2020 for the evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 03.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements No.2 and 3 or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 592/19

Maya Ram Yadav Vs Aggarwal Beverage and anr

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for filing of rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder to the written statement of management no.2 and also for framing of issues on 08.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 2848/19
Raju Haldar Vs M/s Happy Acoustics Ptd Ltd

21.08.2020

Present: None for the workman

The matter was earlier fixed for 20.04.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman is received back with the report served, but, today, no one has appeared on behalf of the workman through video conference

Fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 42/20
Monu Vs M/s Yaantra (Gazzetwood)

21.08.2020

Present: None for the workman

The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on 27.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 2359/19
Laxmi Devi Vs J.D. Engineering

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management no.1 is received back with the report unserved, so, the workwoman is directed to file fresh address, e.mail address, mobile phone number of the management no.1. The notice issued to the management no.2 is received back with the report served, whereas, the notice issued to the management no.3 is not received back. Workwoman is also directed to file fresh addresses, e.mail addresses, mobile phone numbers of the management no.2 and 3 also and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to all the managements, which are returnable on 09.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 40/20

Ram Shankar Yadav Vs M/s Electronic Control Instrument Company

21.08.2020

Present: None for the workman

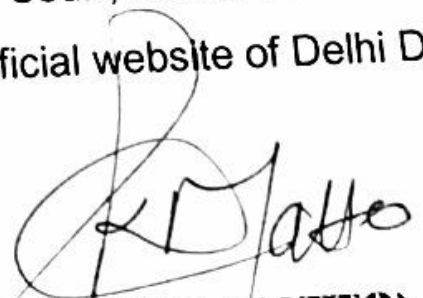
The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 1114/17

Ganga Bishun vs. M/s Executive Protection Force

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 05.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 41/20
Ram Naresh Vs M/s SAS BPO Pvt Ltd

21.08.2020

Present: None for the workman

The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman through union received back with the report served, whereas, the court notice issued to the workman on his address is not received back.

Today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on 26.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 2986/16
Jagdish vs. M/s J.B. Motors Pvt. Ltd.

21.08.2020

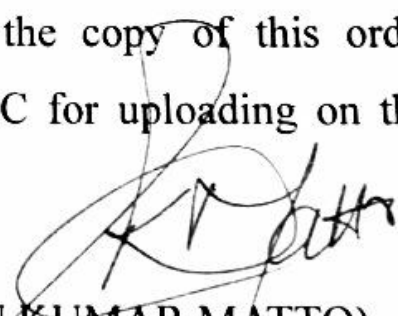
Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

The matter was earlier fixed for 18.07.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 19.03.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 420/19
Sikandar Kumar Singh vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

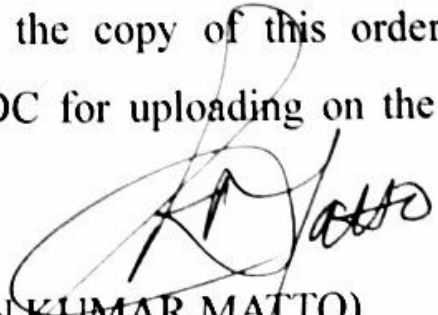
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 4126/18

Anand Kumar Patel vs. M/s Galaxy Automobiles Pvt. Ltd.

21.08.2020

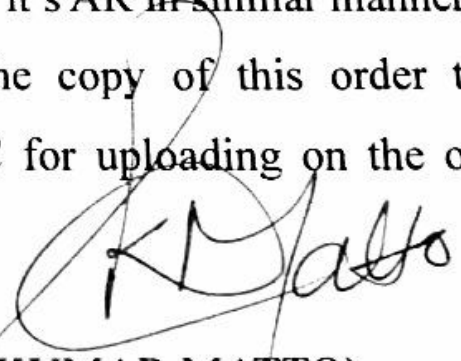
Present: None for the parties.

The matter was earlier fixed for 20.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 07.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 4127/18

Shrichand Jajoriya vs. M/s Galaxy Automobiles Pvt. Ltd.

21.08.2020

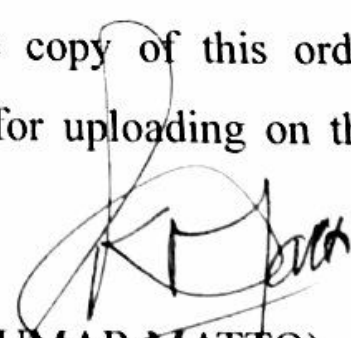
Present: None for the parties.

The matter was earlier fixed for 20.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 07.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

**LIR No. 4002/16
Poonam Vs Bhagwan Mahavir Hospital Prime Services
S.S.Manpower Services**

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.07.2020 for further proceeding, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier it was told to the court that the workwoman had filed an application for clubbing the present matter with another matter pending in the court of Sh. Chandra Gupta, Id. Ld. Prising Officer Industrial Tribunal, Rouse Avenue Court, New Delhi.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for further proceeding on 05.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


**(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
21.08.2020**

LID No. 419/19
Ghanshyam vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

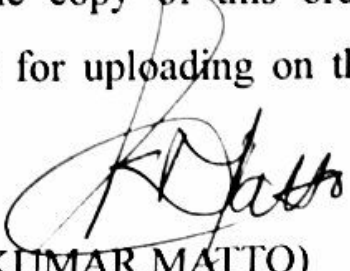
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 325/16

Parvesh vs. M/s G4S Cash Services India Pvt. Ltd.

21.08.2020

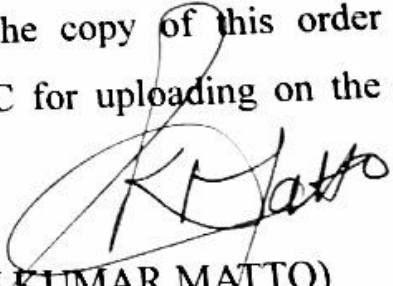
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed for hearing final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 4144/18
Rahul Yadav vs. M/s A S Plastics

21.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
Sh. M.K. Diwedi, AR for the management through video conference.

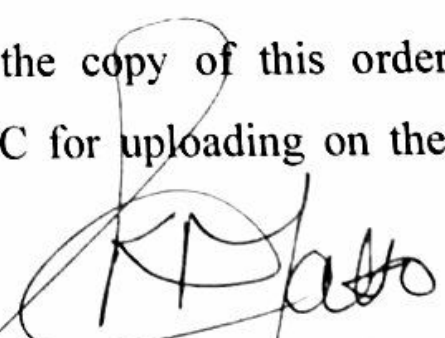
The matter was earlier fixed for 25.07.2020 for consideration on the application filed by the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

The matter is fixed for today for the evidence of the workman.

Ld. AR for the workman seeks adjournment.

Accordingly, the matter stands adjourned for consideration on the application filed by the workman on 08.12.2020 and for the evidence of the workman on 06.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 1843/17
Ajay Yadav vs. M/s Palak Steel

21.08.2020

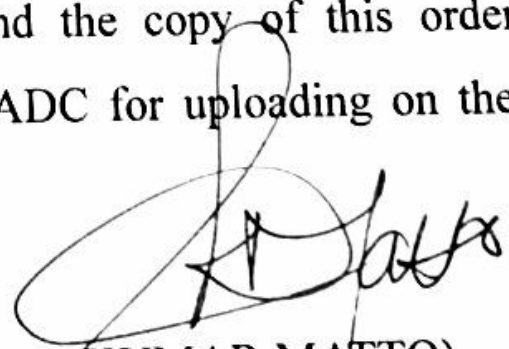
Present: None for the workman.
Sh. Santosh Singh, AR for the management through video conference.

The matter was earlier fixed for 18.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 06.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 4082/16

**Ashok Kumar Vs Bhagwan Mahavir Hospital Prime Services
S.S.Manpower Services**

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.07.2020 for further proceeding, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier it was told to the court that the workman had filed an application for clubbing the present matter with another matter pending in the court of Sh. Chandra Gupta, Id. Presiding Officer Industrial Tribunal, Rouse Avenue Court, New Delhi.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for further proceeding on 05.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 209/16
Pankaj Singh vs. M/s G4S Cash Services India Pvt. Ltd.

21.08.2020

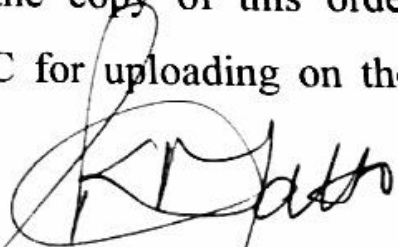
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed for hearing final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 206/16

Santosh Kumar Pathak vs. M/s G4S Cash Services India Pvt. Ltd.

21.08.2020

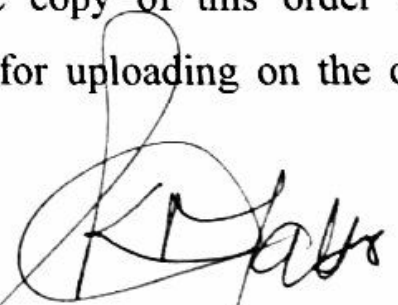
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed for hearing final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 6694/16
Sudarshan Prasad vs. M/s AGR Hot Re-Rolling

21.08.2020

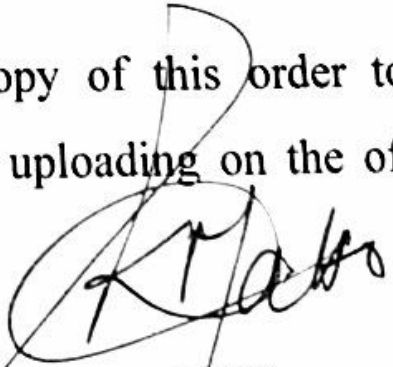
Present: None for the workman.
None for the management No.2 and 3.
Management no.1 is already dropped from the array of parties
vide order dated 04.02.2019.

The matter was earlier fixed for 18.07.2020 for the evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 03.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements No.2 and 3 or their AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 369/19
Smt. Indrawati vs. M/s ITC Ltd.

21.08.2020

Present: None for the LR of the deceased workman.
Ms. Deepti Singh, AR for the management through video conference.

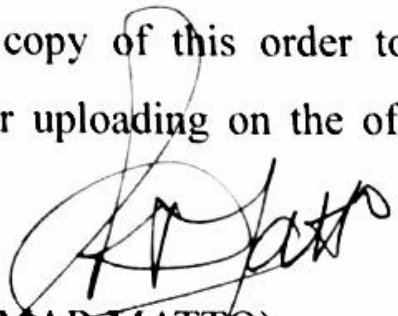
The matter was earlier fixed for 20.05.2020 for consideration on the application filed by the LRs of the deceased workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the LRs of the deceased workman through video conference, whereas Ms. Deepti Singh, AR of the management has apprised to the court that LRs of the deceased workman have already taken the amount from ITC Limited, Maurya Sheraton Employees Co-operative Thrift & Credit Society.

Since, today, no one has appeared on behalf of the LRs of the deceased workman, so, the matter stands adjourned for the same purpose on 07.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 7063/16
Jasvir Singh Vs Bhagwan Mahavir Hospital Prime Services
S.S.Manpower Services

21.08.2020

Present: None for the parties.

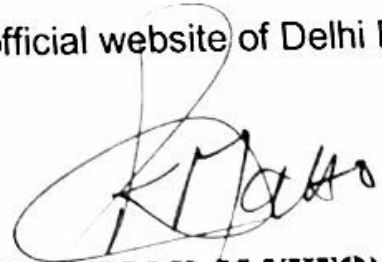
The matter was earlier fixed for 18.07.2020 for further proceeding, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier it was told to the court that the workman had filed an application for clubbing the present matter with another matter pending in the court of Sh. Chandra Gupta, Id. Presiding Officer Industrial Tribunal, Rouse Avenue Court, New Delhi.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for further proceeding on 05.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 408/19
Ganga Sagar Yadav vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

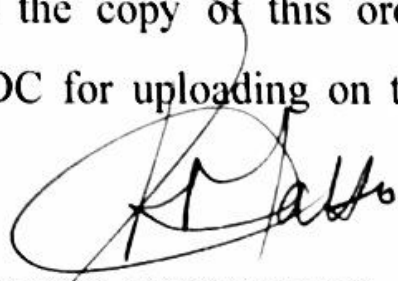
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 3074/16

Babu Ram Tyagi vs. M/s Delhi Consumer Co-operative
Whole Sale Store Ltd.

21.08.2020

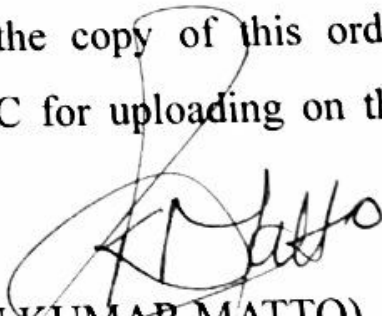
Present: None for the parties.

The matter is fixed for today for the payment of cost by the management to the workman and also for the evidence of the management.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for payment of cost by the management to the workman and also for the evidence of the management on 10.12.2020. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 168/16

Ramji Pandey vs. M/s G4S Cash Services India Pvt. Ltd.

21.08.2020

Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed for hearing final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 413/19
Santosh vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

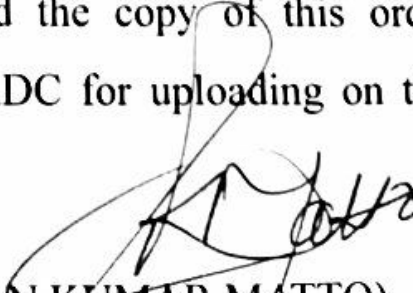
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 319/16

Smt. Aarti vs. M/s Acharya Shri Bhikshu Sarkari Hospital & Anr.

21.08.2020

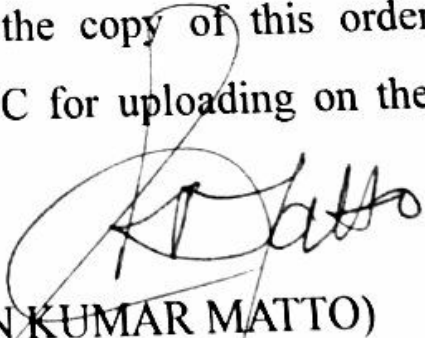
Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 22.03.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workwoman or her AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 415/19
Amaresh Pandit vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

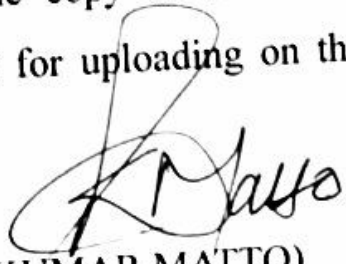
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 421/19
Udayveer Singh vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

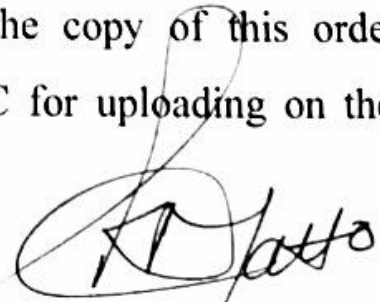
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 318/16

Bijender Sharma vs. M/s Acharya Shri Bhikshu Sarkari Hospital & Anr.

21.08.2020

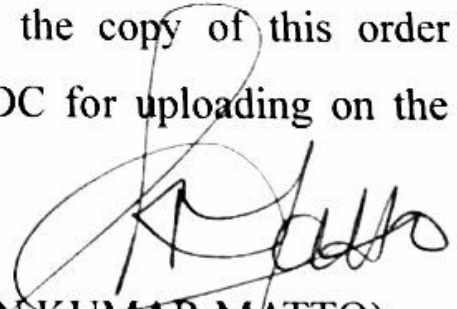
Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 22.03.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 591/19

Shyam Sundar Sharma Vs Aggarwal Beverage and anr

21.08.2020

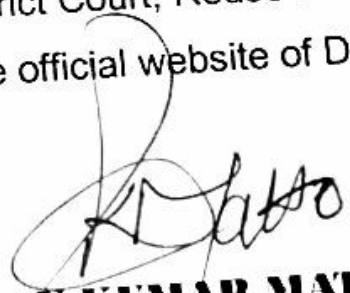
Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for filing of rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder to the written statement of management no.2 and also for framing of issues on 08.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 205/16

Ashok Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

21.08.2020

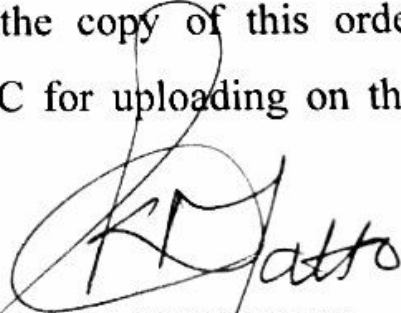
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed for hearing final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 417/19
Sonu vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 795/20

Mohd Shahbaz Vs M/s Tealicious Green Teas Pvt Ltd

21.08.2020

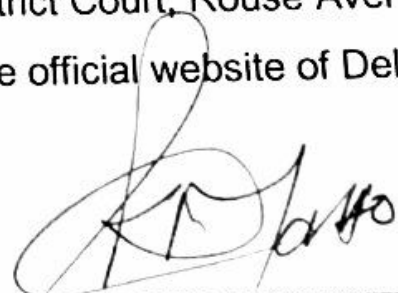
Present: None for the workman

The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are received back with the reports served, but, today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 7068/16
Pradeep Kumar Vs Bhogwan Mahavir Hospital Prime Services
S.S.Manpower Services

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.07.2020 for further proceeding, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier it was told to the court that the workman had filed an application for clubbing the present matter with another matter pending in the court of Sh. Chandra Gupta, Id. Presiding Officer Industrial Tribunal, Rouse Avenue Court, New Delhi.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for further proceeding on 05.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 204/16

Satyavir vs. M/s G4S Cash Services India Pvt. Ltd.

21.08.2020

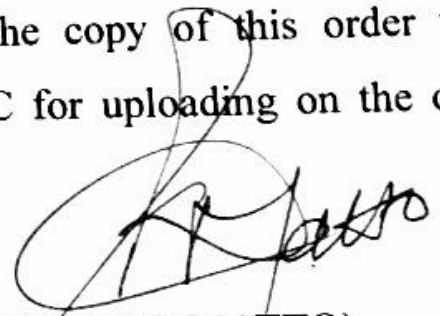
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed for hearing final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 794/20
Devender Nath Jha Vs M/s Shehzadi Couture

21.08.2020

Present: None for the workman

The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman through union received back with the report served, whereas, the court notice issued to the workman is not received back.

Today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 8090/16
Arun Kumar & Ors. vs. M/s Executive Protection Force

21.08.2020

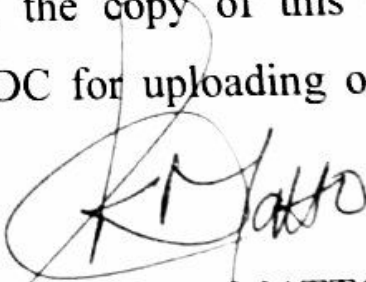
Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 05.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 414/19
Bachchu Ram vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

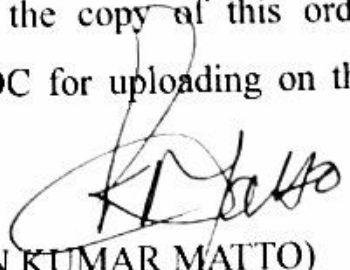
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 370/19
Poonam Mishra vs. M/s H.T. Media Ltd

21.08.2020

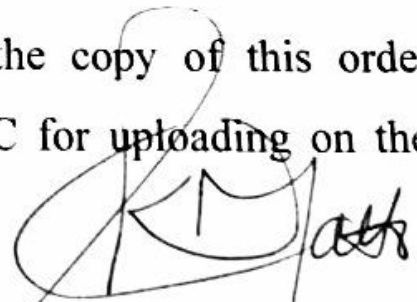
Present: Sh. Anish Chawla, AR for the workwoman through video conference.
Sh. Niraj Kumar, proxy AR for the management through video conference.

The matter is fixed for today for cross-examination the workwoman and also for remaining evidence of the workwoman.

Ld. AR for the workwoman seeks adjournment.

Accordingly, the matter stands adjourned for cross-examination of the workwoman and for remaining evidence of the workwoman on 07.04.2021. Workwoman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 2791/17

Ram Kumar Sharma vs. M/s MEC Electric Contract Pvt. Ltd.

21.08.2020

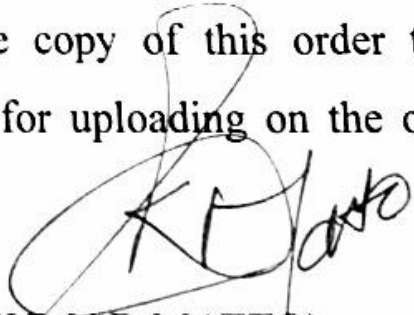
Present: None for the workman.
None for the management.
Defence of the management has already been struck off.

The matter was earlier fixed for 20.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 06.04.2021. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 2070/16
Pramod Kumar Tyagi vs. M/s Hingiri Auto Mobiles Pvt. Ltd.

21.08.2020

Present: None for the parties.

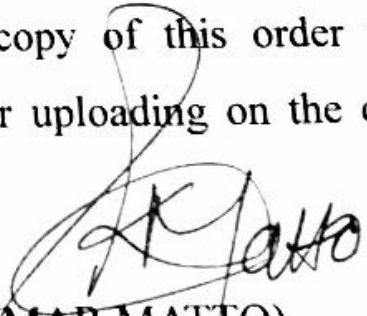
The matter is fixed for today 21.08.2020 for entire evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

In the interest of justice, another last and final opportunity is granted to the management to conclude his entire evidence on the next date of hearing. Workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

The matter stands adjourned for the entire evidence of the workman on 30.03.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 1898/19
Pritam Vs M/s S.P. Shoes

21.08.2020

Present: None for the workman
 None for the management.

The matter was earlier fixed for 20.05.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 08.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 800/20
Pintu Singh Vs M/s Pooja Finlease Ltd

21.08.2020

Present: None for the workman

The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on 29.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 1156/19
Dinesh Kumar Mehta Vs M/s Tata Communication Ltd

21.08.2020

Present: None for the workman
None for the management.

The matter was earlier fixed for 20.04.2020, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on **07.10.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

**LIR No. 7066/16
Gulshan Vs Bhagwan Mahavir Hospital Prime Services
S.S.Manpower Services**

21.08.2020

Present: None for the parties.

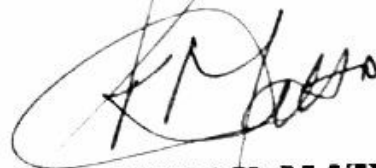
The matter was earlier fixed for 18.07.2020 for further proceeding, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier it was told to the court that the workman had filed an application for clubbing the present matter with another matter pending in the court of Sh. Chandra Gupta, Id. Presiding Officer Industrial Tribunal, Rouse Avenue Court, New Delhi.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for further proceeding on 05.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020**

LIR No. 3949/16
Sunny Sharma Vs Bhagwan Mahavir Hospital Prime Services
SS.Manpower Services

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 18.07.2020 for further proceeding, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier it was told to the court that the workman had filed an application for clubbing the present matter with another matter pending in the court of Sh. Chandra Gupta, Id. Presiding Officer Industrial Tribunal, Rouse Avenue Court, New Delhi.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for further proceeding on 05.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 411/19
Sunil Gupta vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

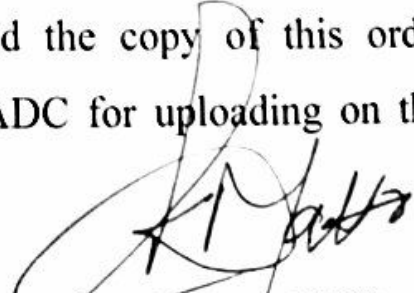
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWANKUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 796/20
Virender Kumar Vs M/s Pooja Finlease Ltd

21.08.2020

Present: None for the workman

The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number, as mentioned in the reference, which is returnable on 29.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 409/19
Mukesh Kumar vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

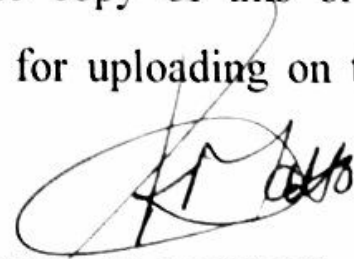
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 4224/18
Narain Lal Vs M/s Water World

21.08.2020

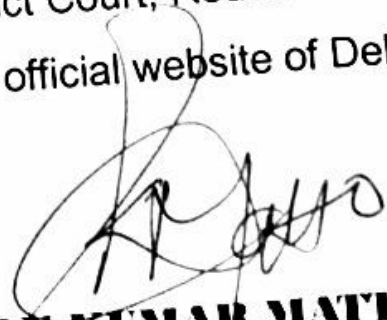
Present: None for the workman

The matter was earlier fixed for 20.05.2020 for filing the fresh address of the management and also for its service, but, the workman has failed to file fresh address, so, the notice is not issued to the management. The matter could not be taken up on 20.05.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file fresh address, e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 07.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 9371/16
Rajan Kumar Srivastav Vs Salasar Imaging Systems

21.08.2020

Present: None for the workman
None for the management.

The matter was earlier fixed for 18.07.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The workman has failed to take steps for the service of the management. Today, no one has appeared on behalf of any of the parties through video conference.

In the interest of justice, last and final opportunity is granted to the workman file e.mail address, mobile phone number of the management, registered A.D. and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 07.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 6757/16

Devendra Singh Vs Nokia India P Ltd Yashika Facility Manpower Solution

21.08.2020

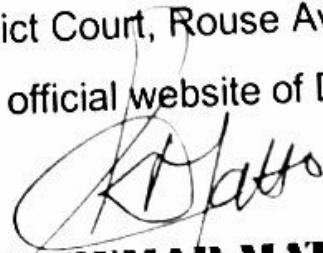
Present: None for the LR's of the workman
None for the managements no.1 and 2.
Sh.Anjani Kumar, AR for the management
no.3 through video conference.

The matter was earlier fixed for 18.07.2020 for the service of the notices of the application under Order XXII Rule 3 r/w section 151 of CPC, filed by the LR's of the deceased workman, but, the LR's of the workman have failed to take steps, so, the notices could not be issued to the management no.1 and 2. The matter could not be taken up on 18.07.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of LR's of the workman and managements no.1 and 2 through video conference.

The LR's of the workman are given last and final opportunity to file the e.mail addresses, mobile phone numbers of the managements no.1 and 2 along with registered cover and copy of the said application within 10 days from today and on filing of the same, the notices are ordered to be issued to the managements no.1 and 2, which are returnable on 08.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 410/19
Ram Naresh vs. M/s Relaxo Footwears Ltd.

21.08.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management No.1 through video conference.
Sh. Harish Kumar Pandey, Deputy Manager of the management No.1 through video conference.
Sh. Umesh Gulati, AR for the management No.2 through video conference.

The matter was earlier fixed for 20.05.2020 for filing reply to the application filed by the workman and also for filing of rejoinder and framing of issues.

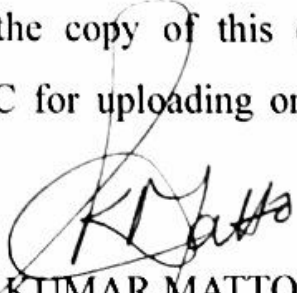
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of workman through video conference.

Ld. AR for the management No.2 seeks time to file reply to the said application.

Accordingly, the matter stands adjourned for 03.11.2020 for the same purpose. The management No.2 is directed to file reply of the said application one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

**LIR No. 1929/16
Digamber Babu Vs Bhagwan Mahavir Hospital Prime Services
S.S.Manpower Services**

21.08.2020

Present: None for the parties.


The matter was earlier fixed for 18.07.2020 for further proceeding, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier it was told to the court that the workman had filed an application for clubbing the present matter with another matter pending in the court of Sh. Chandra Gupta, Id. Presiding Officer, Industrial Tribunal, Rouse Avenue Court, New Delhi.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for further proceeding on 05.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020**

LID No. 585/19

Madan Mohan Sharma Vs Aggarwal Beverage/ Moon Beverage

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for filing of rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder to the written statement of management no.2 and also for framing of issues on 08.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 1685/19
Ajay Kumar Vs M/s Al Qaza Lounge And Bar

21.08.2020

Present: None for the workman
 None for the management.

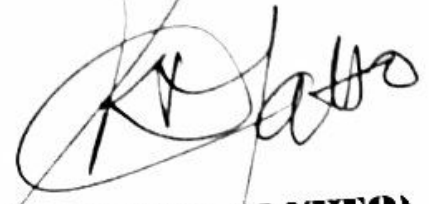
The matter was earlier fixed for 20.05.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management is not received back.

Today, no one has appeared on behalf of any of the parties through video conference.

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 07.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 2725/16
Satender Kumar Vs Diwan Hydraulic

21.08.2020

Present:

Sh.Santosh Singh, AR for the workman through video conference.

Sh. Anjani Kumar, AR for the management through video conference.

The matter is fixed for today for talk of settlement, failing which for hearing final arguments, but, the Id. AR for the workman has told to the court that the workman is away in his native village, so, he could not come and chances of settlement are there. Both the Id. ARs for the parties have jointly requested for adjournment of the matter.

Accordingly, the matter stands adjourned for talk of settlement, failing which for final arguments on 13.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 43/20
Mohit Kumar Vs Yaantra (Gazzetwood)

21.08.2020

Present: None for the workman

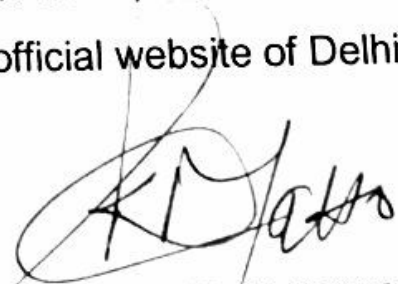
The matter was earlier fixed for 20.04.2020 for the service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The court notice issued to the workman on his address is received back with the report served, whereas, the court notice issued to the workman through union is not received back.

Today, no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman on his mobile phone number as mentioned in the reference, which is returnable on 27.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LIR No. 1974/19
Ranjeet Singh Vs M/s Gurmeet Auto Industries

21.08.2020

Present: None for the workman
None for the management.

The matter was earlier fixed for 20.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management for 20.04.2020 is received back with the report served by way of affixation, but, today, no one has appeared on behalf of any of the parties through video conference

Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are ordered to be issued to the management, which are returnable on 08.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 588/19
Santosh Pathak Vs Aggarwal Beverage and anr

21.08.2020

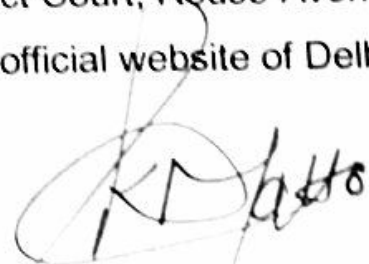
Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for filing of rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder to the written statement of management no.2 and also for framing of issues on 08.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 587/19
Gian Chand Sharma Vs Aggarwal Beverage and anr

21.08.2020

Present:

None for the parties.

The matter was earlier fixed for 20.04.2020 for filing of rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder to the written statement of management no.2 and also for framing of issues on 08.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 590/19
Ramesh Kumar Vs Aggarwal Beverage and anr

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for filing of rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder to the written statement of management no.2 and also for framing of issues on 08.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 586/19
Rohtas Vs Aggarwal Beverage And ANR

21.08.2020

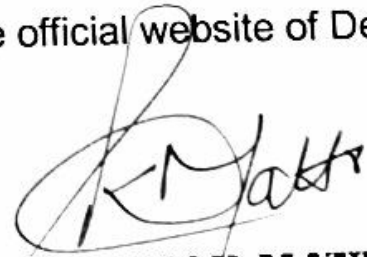
Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for filing of rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder to the written statement of management no.2 and also for framing of issues on 08.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 589/19
Rajiv Yadav Vs Aggarwal Beverage and anr

21.08.2020

Present: None for the parties.

The matter was earlier fixed for 20.04.2020 for filing of rejoinder to the written statement of management no.2, but, the matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder to the written statement of management no.2 and also for framing of issues on 08.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
21.08.2020

LID No. 844/16

Naresh Kumar vs. M/s Richi Rich Restaurant Pvt. Ltd.

21.08.2020

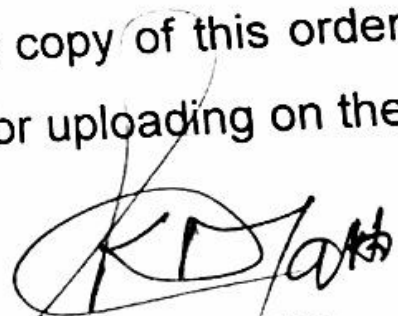
Present: None for the workman.
Sh. Santosh Singh, AR for the management through
video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman to
argue through video conference.

Accordingly, the matter stands adjourned for hearing final
arguments on 01.12.2020.

Ahmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

Misc. No. 671/16
Ajay Singh vs. Padmavati Impex

21.08.2020

Present: None for the workman.
Sh. Sonu Pandey, proxy AR for the management through
video conference.

The matter was earlier fixed for 20.04.2020 for hearing
further arguments on the application filed by the management.

But the matter could not be taken up on that day, in view
of spreading of covid 19.

Today, no one has appeared on behalf of the workman
through video conference.

The Ld. Proxy AR for the management seeks
adjournment on the ground that chances of settlement are there.

Accordingly, the matter stands adjourned for talk of
settlement, failing which for hearing further arguments on the said
application on 03.12.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 210/16
Ranjeet Singh vs. M/s G4S Cash Services India Pvt. Ltd.

21.08.2020

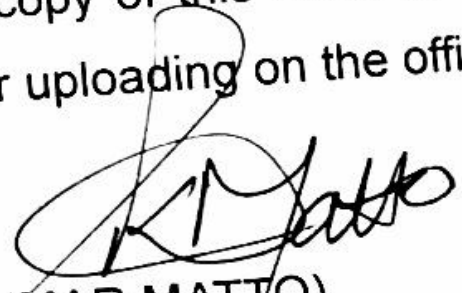
Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through
video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the
workman through video conference.

Accordingly, the matter is ordered to be listed for hearing
final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 4107/18
Sachin Kumar vs. M/s Mahalaxmi Enterprises

21.08.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.
Management is already exparte.

The matter was earlier fixed for 18.07.2021 for the exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. AR for the workman has appeared through video conference and seeks adjournment as the workman did not return from his native village.

Accordingly, the matter stands adjourned for the exparte evidence of the workman on 06.04.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 455/16

Uponder vs. M/s G4S Cash Services India Pvt. Ltd.

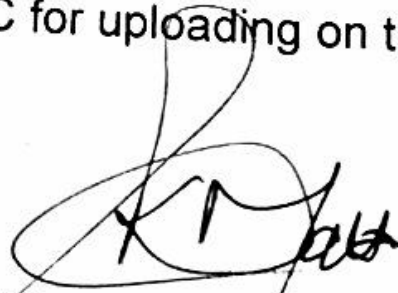
21.08.2020

Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through
video conference.

The matter is fixed for today for hearing final arguments.
But, today, no one has appeared on behalf of the
workman through video conference.

Accordingly, the matter is ordered to be listed for hearing
final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 167/16

Manoj Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

21.08.2020

Present: None for the workman.
Sh. Gulshan Chawla, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter is ordered to be listed for hearing final arguments on 14.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LIR No. 3386/16
Krishna Prasad vs. M/s G Fashion

21.08.2020

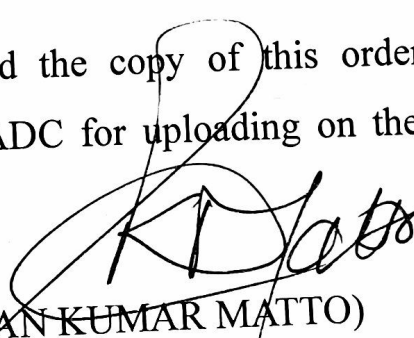
Present: None for the workman.
Management is already exparte.

The matter is fixed for today for hearing exparte final arguments.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 26.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 17/16

Jaybir vs. G.D. Goenka Public School & Anr.

21.08.2020

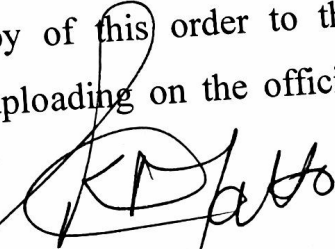
Present: Sh. Santosh Singh, AR for the workman through video conference.
Management No.1 is already exparte.
None for the management No.2

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the management no.2 through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 28.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LID No. 18/16

Sumer Singh vs. M/s G.D. Goenka Public School & Ors.

21.08.2020

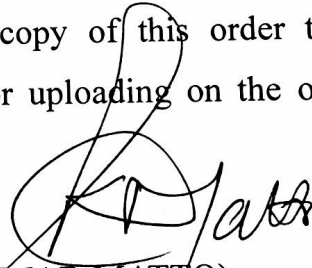
Present: Sh. Santosh Singh, AR for the workman through video conference.
Management No.1 is already exparte.
None for the management No.2

The matter is fixed for today for hearing final arguments.

But, today, no one has appeared on behalf of the management no.2 through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 28.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020

LCA No. 974/16

Smt. Pushpa Devi- Anil Kumar-Deceased vs. Principal B.S.Agri
Sr. Sec. School

21.08.2020

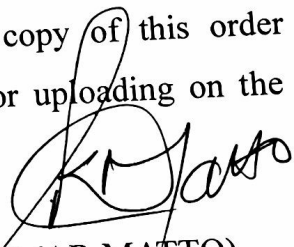
Present: None for the LR of the workman.
Management is already exparte.

The matter was earlier fixed for 18.07.2020 for hearing exparte final arguments. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the LRs of the workman through video conference.

Accordingly, the matter stands adjourned for hearing exparte final arguments on 02.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
21.08.2020